

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 6
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

Vs.

M/s. R.S Ingot and Billet Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy
Code,2016(CIRP)

Order delivered on 06.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):-

Mr. Abhishek Singh, Proxy counsel for
RP

ORDER

CA-118(PB)/2020:-

Report filed by the RP along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

The application stands disposed of.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)